

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 49/82-ALC4/2010 MEETING DATE : 08.03.2011

The Meeting No.49/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 08.03.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri M. Mitra, Dy. DCGI, Office of DCGI
3. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.47/82 dated 22.02.2011 and 48/82 dated 01.03.2011 were ratified by the Committee.

Case No.B-410	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.49/11	F.No.01/82/050/01769/AM09/DES-III
Meeting Date:08.03.2011	RA F.No.03/95/040/01002/AM09
Adv.Lic.No.0310513238 dated 25.03.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 05.04.2011.	

Case No.B-411	M/S Sandoz Pvt. Ltd.
Norms Committee Meeting No.49/11	F.No.01/82/050/00547/AM11/DES-III
Meeting Date:08.03.2011	RA F.No.03/95/040/00197/AM11
Adv.Lic.No.0310580896 dated 28.06.2010	
Committee considered case as per agenda and observed that the norms has been correctly fixed as per comparison data of all industry. It was, therefore, decided to reject the request of the firm for enhancement in the quantity of inputs.	

Case No.B-412	M/S Kopran Ltd.
Norms Committee Meeting No.49/11	F.No.01/82/050/01601/AM09/DES-III
Meeting Date:08.03.2011	RA F.No.03/94/040/00986/AM09
Adv.Lic.No.0310504570 dated 30.01.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Pregabalin	1 Kg.	1.	Isovaleraldehyde	5.317 kg
		2.	Diethyl Malonate	10.767 kg
		3.	Acetyl Chloride	11.167 kg
		4.	Ethyl Cyanoacetate	6.336 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-413	M/S Kopran Ltd.			
Norms Committee Meeting No.49/11	F.No.01/82/050/01818/AM07/DES-III			
Meeting Date:08.03.2011	RA F.No.03/94/040/01416/AM07			
Adv.Lic.No.0310423486 dated 16.03.2007				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin EP/USP	1 Kg.	1.	Clarithromycin Oxime	1.988 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-414	M/s Laffans Petrochemicals Ltd.
Norms Committee Meeting No. 49/11	F.No.01/83/050/00827/AM08/DES-III
Meeting Date 08.03.2011	RA F.No. 03/95/040/00219/AM08
Adv. Lic. No.0310437236 dated 24.07.2007	
Committee decided to defer case for 03.05.2011 for comments of Petrochemicals Division of Department of C&PC.	

Case No. B-415	M/s Span Diagnostics Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/050/01536/AM09/DES-III
Meeting Date 08.03.2011	RA F.No. 52/24/040/00028/AM09
Adv. Lic. No.5210025186 dated 12.01.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/308/2009-PID dated 26.06.2020 and in consultation with technical authorities present in meeting, decide to revise ad-hoc norms as per details below or as applied by the firm whichever is lower:-	

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Parahit-f (Device) Test Kit (50 tests per Kit)	56000 Nos.	1.	Brij-35(Non-Ionic Detergent)	1000 gm.
		2.	Triton X-100 (Non-Ionic Detergent)	6.791 Liter
		3.	Anti Mouse 1 gG (Goat)	27.733 gm.
		4.	Bovine Albumin Powder Standard	2500 gm

	5.	Bovine Albumin Protease Free Powder.	666.67 gm.
	6.	MAB to P. Falciparum for NCM	29 gm.
	7.	MAB for P. Falciparum Colloidal Gold Rea	28.833 gm
	8.	Absorbent Pad 30 MM x 500 Ft.	40000 Nos.
	9.	Conjugate Releasing Pad (2040/2033) Parahit	40000 Nos.
	10.	Casette Platic for ICT	2800000 Nos.
	11.	Disposable Lancets Pack each containing-25	112000 Nos.
	12.	Heparinized Capallaries Pack cont-25	112000 Nos.
	13.	Disposable Swab Pack each contain-25	112000 Nos.
	14.	Gold Chloride	91.670 gm

RA concerned may take further necessary as per above decision of NC. The earlier decision taken in 30/11 meeting held on 26.10.2010 stands withdrawn.

Case No. B-416	M/s Deepak Nitrile Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/00651/AM07/DES-III
Meeting Date 08.03.2011	

Committee considered case as per agenda. The representatives of the firm appeared before the Committee for personal hearing and explained the case.

The Committee members noted that the case is as under:-

Export Product (Before issue of P.N. No.32 dated 26.07.2005)	Export Product (After issue of P.N. No.32 dated 26.07.2005)	Import items (Before issue of P.N. No.32 dated 26.07.2005)	Import items (After issue of P.N. No.32 dated 26.07.2005)
2,4 Xylidine/2,6 Xylidine – 1 kg.	2,4 Xylidine thru 4 Nitro Meta Xylene – 1 kg.	1. Meta Xylene – 1 kg 2. Furnance Oil – 1.29 liter/kg	1. Meta Xylene – 1.160 kg OR 4-Nitro Meta Xylene – 1.310 kg 2. Catalyst (2% Palladium on Carbon) – 0.05 gm

The firm's representatives also explained that 2,4 Xylidine can be prepared through both Meta Xylene or 4-Nitro Meta Xylene. Thus mentioning specifically 'through 4 Nitro Meta Xylene' in export product is not required. They explained chemical process to Technical Authority present. The Technical Authority noted

requirement of inputs for 2,6 Xylidine also and the Committee in consultation with representative of Department of C&PC, decided to recommend modification of SION A-2913 as under for approval of DGFT:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4 Xylidine OR 2,6 Xylidine	1 Kg.	1.	Meta Xylene OR 4-Nitro Meta Xylene	1.160 kg 1.310 kg
		2.	Catalyst (2% Palladium on Carbon	0.05 gm

Case No. B-417	M/s Vijaysri Chemicals
Norms Committee Meeting No. 49/11	F.No.01/82/050/00325/AM09/DES-III
Meeting Date 08.03.2011	RA F.No. 09/24/040/00295/AM08
Adv. Lic. No.0910032157 dated 26.11.2007	
Committee considered case as per agenda and in light of earlier decision taken in 45/11 meeting held on 08.02.2011 and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL) or 2-N-Butyl-4-Chloro-5-Formylimidazole (BCFI)" without any other change in the decision taken in 11/82 meeting held on 10.06.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-418	M/s Solaris Chemtech Industries Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/00642/AM10/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 03.05.2011.	

Case No. B-419	M/s S.M. Herbal Pvt. Ltd.
Norms Committee Meeting No. 49/11	F.No.01/85/050/00017/AM10/DES-III
Meeting Date 08.03.2011	RA F.No. 05/24/040/00017/AM10
Adv. Lic. No.0510240516 dated 29.04.2009	
Committee considered case as per agenda and observed that the quantity of inputs have already been allowed correctly on the basis of comparison data of All Industry and therefore, quantity of inputs can not be enhanced. In case, the firm is not satisfied with the decision of NC, they may appear before the Committee on any Tuesday after prior intimation in this regard to Shri Krishan Kumar, Dy. DGFT & Member Secretary, NC-3 (Tel.No.23061562, Ext. 380, E-Mail: krishan.kr@nic.in) or Shri Shyam Lal, FTDO (Tel.No.23061562 Ext.269, E-Mail: shyam.l@nic.in).	

Case No. C-37	M/s Filtra Speciality Catalysts Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/00006/AM10/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 05.04.2011 for comments of Department of C&PC.	

Case No. C-38	M/s Ind-Swift Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/00594/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. C-39	M/s Laffans Petrochemicals Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01223/AM10/DES-III
Meeting Date 08.03.2011	
Committee considered case as per agenda and observed that the firm has requested for enhancement in the quantity of inputs against their advance licences issued under para 4.7 of HBP and have requested to allow enhanced quantity of inputs for fixation of SION also. The representative of Department of C&PC informed the Committee that quantity of inputs against their advance licences issued under para 4.7 of HBP has already been allowed correctly on the basis of All Industry data and there is no justification for enhancement in the quantity of inputs. After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to reject the case for fixation of SION.	

Case No. A-129	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01039/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-130	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01041/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-131	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01029/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-132	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01030/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-133	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01031/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-134	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01036/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-135	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01032/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-136	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01037/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-137	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01040/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-138	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01042/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 08.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-139	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01018/AM11/DES-III
Meeting Date 08.03.2011	
Withdrawn as the case has already been approved by NC in 47/11 meeting held on 22.02.2011.	

Case No. A-140	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01043/AM11/DES-III
Meeting Date 08.03.2011	

Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.

Case No. A-141	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01044/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-142	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 49/11	F.No.01/82/162/01019/AM11/DES-III			
Meeting Date 08.03.2011				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-(2-(4-Methoxy Phenyl)-1-1 Dimethyl-Ethyl) Acetamide (CD-675)	1 Kg.	1.	Toluene	0.66 kg
		2.	n-Heptane	1.41 kg
		3.	Acetonitrile	0.67 kg
		4.	Methyl Cyclohexane	2.567 kg

Development Commissioner concerned may take further necessary action as per above decision of NC.

Case No. A-143	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01020/AM11/DES-III
Meeting Date 08.03.2011	
Withdrawn as the case has already been approved by NC in 47/11 meeting held on 22.02.2011.	

Case No. A-144	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01046/AM11/DES-III
Meeting Date 08.03.2011	
Withdrawn as the case has already been approved by NC in 47/11 meeting held on 22.02.2011.	

Case No. A-145	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01015/AM11/DES-III
Meeting Date 08.03.2011	
Withdrawn as the case has already been approved by NC in 47/11 meeting held on 22.02.2011.	

Case No. A-146	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01016/AM11/DES-III
Meeting Date 08.03.2011	

Withdrawn as the case has already been approved by NC in 47/11 meeting held on 22.02.2011.

Case No. A-147	M/s Divi's Laboratories Ltd.			
Norms Committee Meeting No. 49/11	F.No.01/82/162/01045/AM11/DES-III			
Meeting Date 08.03.2011				
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)-tert-butyl 1-(Benzyloxyamino)-3-Hydroxy-3-Methyl-1-Oxobutan-2-yl Carbamate (BAL0030372)	1 Kg.	1.	Methanol	6.74 kg
		2.	DIBOC	3.929 kg
		3.	2,2-Dimethoxy Propane	3.41 kg
		4.	Toluene	6.56 kg
		5.	Citric Acid	8.76 kg
		6.	Cyclo Hexane	2.95 kg
		7.	Tetra Hydrofuran	9.86 kg
		8.	HOBT	1.07 kg
		9.	Dicyclo Hexylamine	1.16 kg
		10.	O-Benzyl Hydroxylamine Hcl	0.96 kg
		11.	Potassium Carbonate	1.60 kg
		12.	2,2,6,6-Tetramethyl-Piperidine-1-Oxyl Acetonitrile	0.79 kg
Development Commissioner concerned may take further necessary action as per above decision of NC.				

Case No. A-148	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01017/AM11/DES-III
Meeting Date 08.03.2011	
Withdrawn as the case has already been approved by NC in 47/11 meeting held on 22.02.2011.	

Case No. A-149	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01038/AM11/DES-III
Meeting Date 08.03.2011	
Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.	

Case No. A-150	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 49/11	F.No.01/82/162/01014/AM11/DES-III
Meeting Date 08.03.2011	
Withdrawn as the case has already been approved by NC in 47/11 meeting held on 22.02.2011.	

1

Case No.:146/24/87-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/87/050/00191/AM07/	RLA File :31/24/040/00028/AM07/	Lic.No/Date:3110025000 23.05.2006		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2007-Ch.III dated 17.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
PM-200 Liquid Form	1 KG.	1.	Maleic Anhydride	0.355 kg
RA concerned may take further necessary action as per above decision of NC.				

2

Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
3-(3-(Benzyloxy)Propoxy)-2-(4,4,5,5-Tetramethyl-1,3,2 Dioxaborolan-2-YL) Benzaldehyde (AN-3728)	1 KG.	1.	2,3-Dihydroxy benzaldehyde	1.612 kg
		2.	Bis (Pinacolato) Diboron	1.88 kg
		3.	Tetrahydrofuran	4.70 kg
		4.	Triflic Anhydride	2.015 kg
		5.	Heptane	5.037 kg
		6.	1,1"-Bis(Diphenylphosphino) Ferrocene) Dichloropalladium (II)	0.215 kg
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009		
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	5-Methyl-1,2,3,4-Tetrazole	1 KG.	1.	Hydrazine Hydrate 80%	Not shown in reaction/process details. Hence not allowed

		2.	Sodium Nitrite	-do-
		3.	Triethyl Amine	0.540 kg
		4.	Acetonitrile	0.542 kg
RA concerned may take further necessary action as per above decision of NC.				

4	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:05.04.2011
	Decision :Committee decided to defer case for 05.04.2011 for comments of Department of Pharmaceuticals.			

5	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:26.04.2011
	Decision :Committee considered case as per agenda and observed that Production and Consumption data certified by Central Excise Authority has been received from the firm and the same has been forwarded to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.04.2011.			

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Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
7-ATCA	1 KG.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.70 kg
		2.	Methylene Chloride	1.907 kg
		3.	Sodium Bromide	0.62 kg
		4.	Triphenyl Phosphine	1.82 kg
		5.	4-Methyl Thiazole-5-Aldehyde	0.886 kg
		6.	Iso Propyl Alcohol	2.619 kg
		7.	Sodium Bisulphite	1.616 kg
		8.	Sodium Hydroxide	0.218 kg
		9.	Sodium Sulphate	2.70 kg
		10.	Sodium Biocarbonate	5.35 kg
		11.	Phenol	3.65 kg
		12.	Trifloro Ascetic Acid (TFA)	1.36 kg
		13.	N-Butyl Acetate	3.17 kg

14.	Acetic Acid	0.13 kg
15.	Eno Carbon	0.100 kg
16.	EDTA	0.0044 kg
17.	Hydro (Sodium Hydro Sulphide)	Not allowed
18.	Methanol	5.632 kg
19.	Acetone	3.193 kg
20.	Dimethyl Formamide	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:4/19/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00382/AM10/	RLA File :03/94/040/00307/AM10/	Lic.No/Date:0310531016 28.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 25.10.2010 and earlier decision taken in 36/82 meeting held on 07.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Dipropylene Glycol Main Astrolide content 62.5%	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		3.	Para Formaldehyde	0.088 kg
		4.	Dipropylene Glycol	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir	1 KG.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.44 kg
		2.	Dimethyl Formamide	2.209 kg
		3.	Triphenyl Phosphine	2.037 kg
		4.	Sodium Bromide	0.56 kg
		5.	Methylene Chloride	19.478 kg
		6.	Methanol	7.031 kg
		7.	Sodium Hydroxide	0.371 kg

		8.	Formaldehyde	2.74 kg
		9.	Phenol	2.42 kg
		10.	N-Butyl Acetate	3.688 kg
		11.	Sodium Biocarbonate	Not allowed
		12.	Sodium Carbonate	0.018 kg
		13.	EDTA	0.003 kg
		14.	Hydro (Sodium Hydro Sulphite	Not allowed
		15.	Eno Carbon	0.100 kg
		16.	Sulphuric Acid	Not allowed
		17.	Acetone	4.577 kg
		18.	EHATA	1.07 kg
		19.	Acetic Anhydride	0.90 kg
		20.	Potassium Carbonate	0.637 kg
		21.	MBTS	1.67 kg
		22.	Triethylamine	0.917 kg
		23.	Tetrahydrofuran	0.894 kg

RA concerned may take further necessary action as per above decision of NC.

9

Case No.:28/24/82-ALC4/2009		Party Name:VIJAYASRI ORGANICS LTD		Meet No/Date:49/82-ALC4/2010 08.03.2011		Status:Case Approved	
HQ File :01/82/050/00525/AM10/		RLA File :09/24/040/00199/AM10/		Lic.No/Date:0910039222 01.09.2009			
Decision : Committee considered the case as per agenda and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide (BAC-2)		1 Kg.	1.	Phosphourous Oxy Chloride	4.678 kg		
			2.	(DimethylFormamide	0.44 kg		
			3.	Methanol	0.61kg		
			4.	2,5-Diamino-4,6-Dihydroxy Pyrimidine (DADHP)	1.37kg		
			5.	Toluene	2.936 kg		
RA Concerned may take further necessary action as per above decision of NC.							

10	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:05.04.2011
	Decision :Committee decided to defer case for 05.04.2011 for comments of Department of Pharmaceuticals.			

11	Case No.:27/34/82-ALC4/2009		Party Name:VIVIMED LABS LIMITED		Meet No/Date:49/82-ALC4/2010 08.03.2011		Status:Case Deferred	
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HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:22.03.2011
Decision :Committee considered case as per agenda and observed that production and Consumption data certified by Central Excise Authority has been received from the firm and the same has been sent to Department of C&PC. Accordingly, case was deferred for 22.03.2011.			

12

Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sulbactam Sodium Sterile	1 KG.	1.	Sulbactam Acid	0.9733 kg
		2.	Activated Carbon	0.0246 kg
		3.	Iso Propyl Alcohol	2.658 kg
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

14	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:03.05.2011
	Decision :Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	
	Decision :Committee considered case as per agenda and observed that the firm has surrendered the Advance Authorisation to RA for cancellation. Accordingly, case was closed.			

16	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288	Defer

23.12.2009

Date:05.04.2011

Decision :Committee decided to remind the firm to furnish a copy of DML. Accordingly, case was deferred for 05.04.2001.

17

Case No.:67/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00282/AM11/	RLA File :09/24/040/00393/AM10/	Lic.No/Date:0910040408 23.12.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken 4/82 meeting held on 27.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Zidovudine	1 kg	1.	3-Azido-3-Deoxy Thymidine (total impurities NLT 5%)	1.05 kg
		2.	Dimethyl Sulfoxide	1.56 kg
		3.	Methanol	2.19 kg
RA concerned may take further necessary action as per above decision of NC.				

18

Case No.:63/22/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00716/AM11/	RLA File :22/24/040/00046/AM10/	Lic.No/Date:2210009581 14.01.2010		
Decision : Committee considered the case as per agenda and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,3-Dioxolane,4-Acetic Acid,6-[2-[2-(4-Flourophenyl)Methyl]-5-(1-Methylethyl)-3-Phenyl-4-[(Phenylamino) Carbonyl]-1H-Pyrrole-1-YL]Ethyl] 2,2-Dimethyl-(1,1-Dimethylethyl)Ester (Atorvastatin Intermediate AT-1)	1 Kg.	1.	Methyl Isobutyryl Acetate	0.97 kg
		2.	Benzaldehyde	0.458 kg
		3.	B-Alanine	0.0735 kg
		4.	4-Fluoro Benzaldehyde	0.556 kg
		5.	3-Ethyl-5 (2-Hydroxyethyl)-4-Methyl Thiozolum Bromide	0.12 kg
		6.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate (ATS-8)	0.635 kg
		7.	Heptane	4.37 kg
RA concerned may take further necessary action as per above decision of NC.				

19	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010	Status:Case
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		08.03.2011	Deferred
HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	Defer Date:05.04.2011
Decision :Committee decided to defer case for 05.04.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	Defer Date:03.05.2011
Decision :Committee decided to defer case for 03.05.2011 for reply from the firm.				

21

Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010		
Decision : Committee considered the case as per agenda and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3(3-Chloro Propyl)-2,3 Dihydro 1H Benzimidazol-2-One (OR) 1-(3-Chloro Propyl)-1,3 Dihydro 2H Benzimidaxol-2-One	1 Kg.	1.	Ortho Phenylene Diamine	0.917 kg
		2.	1-Bromo-3-Chloro Propane	1.07 kg
		3.	Methyl Aceto Acetate	0.984 kg
RA concerned may take further necessary action as per above decision of NC.				

22

Case No.:19/48/82-ALC4/2009		Party Name:VIJAYASRI ORGANICS LTD		Meet No/Date:49/82-ALC4/2010 08.03.2011		Status:Case Approved	
HQ File :01/82/050/01082/AM10/		RLA File :09/24/040/00454/AM10/		Lic.No/Date:0910040861 08.02.2010			
Decision : Committee considered the case as per agenda and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide (BAC-2)		1 Kg.	1.	Phosphorous Oxy Chloride	4.678 kg		
			2.	(Dimethyl)Formamide	0.44 kg		
			3.	Methanol	0.61kg		
			4.	2,5-Diamino-4,6-Dihydroxy Pyrimidine (DADHP)	1.37kg		
			5.	Toluene	2.936 kg		
RA Concerned may take further necessary action as per above decision of NC.							

23

Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,		Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/		Lic.No/Date:0310559189 09.02.2010	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl-6-Methyl Nicotinate	1 No.	1.	5-Ethyl-2-Methyl Pyridine	0.99 kg
		2.	Methylene Chloride	0.682 kg
		3.	Methanol	1.818 kg
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:49/22/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00702/AM11/	RLA File :09/24/040/00250/AM10/	Lic.No/Date:0910040873 09.02.2010	Defer Date:03.05.2011
	Decision :Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

25

Case No.:37/50/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/01191/AM10/	RLA File :07/24/040/00455/AM10/	Lic.No/Date:0710070358 04.03.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Glucosamine Sulfate Tablet 500 mg	1 No.	1.	Glucosamine Sulfate 2KCl (Glucosamine Sulphate Potassium Chloride)	676.60 mg
RA concerned may take further necessary action as per above decision of NC.				

26	Case No.:4/2/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/00004/AM11/	RLA File :09/24/040/00568/AM10/	Lic.No/Date:0910041513 01.04.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/96/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Abacavir Sulphate	1 Kg.	1.	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide	1.042 kg
		2.	(1S,4R)-4-Amino-2-Cyclopentene 1-Methanol Tartaric Acid Salt	1.331 kg
		3.	Triethyl Amine	0.503kg
		4.	Triethyl Ortho Formate	1.50 kg
		5.	Tetrahydrofuran	14.28 kg
		6.	Cyclopropylamine	0.19 kg
		7.	Gluataric Acid	0.65 kg

RA concerned may take further necessary action as per above decision of NC.

27	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:03.05.2011
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority, but the same has not been received. Accordingly, it was decided to remind the firm and defer the case for 03.05.2011.			

28	Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:05.04.2011
	Decision :Committee decided to defer case for 05.04.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:17/8/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/00206/AM11/	RLA File :05/24/040/00033/AM11/	Lic.No/Date:0510264144 12.05.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/78/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-(3-(S)-(3-(2-(7-Chloro-2-quinolinyl)-Ethenyl) Phenyl)-3-Hydroxypropyl)Benzoic Acid Methyl Ester Hydrate (MT-7).	1 kg	1.	7-Chloroquinaldine	1.22 kg
		2.	Isophthaldehyde	1.10 kg
		3.	Methyl-2-Iodobenzoate	1.074 kg
		4.	(-)-Diisopinocampheyl chloroborane in Heptane(60-	1.427 kga

			65% Solution)(active)(UOM-KGA)	
		5.	Toluene	2.668 kg
		6.	Tetrahydrofuran	4.84 kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	Lic.No/Date:0510264575 19.05.2010	Defer Date:05.04.2011
	Decision :Committee decided to defer case for 04.05.2011 for comments of Department of Pharmaceuticals.			

31

Case No.:9/22/82-ALC4/2010	Party Name:K R R DRUGS & INTERMEDIATES PVT LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00662/AM11/	RLA File :09/24/040/00044/AM11/	Lic.No/Date:0910042151 26.05.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting 15.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pavest	1 Kg.	1.	7-Pheylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1.274 kg
		2.	Tri Phenyl Phosphine	0.70 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:03.05.2011
	Decision :Committee decided to Defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:05.04.2011
	Decision :Committee decided to defer case for 05.04.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:32/22/82-ALC4/2010	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
	HQ File :01/82/050/00685/AM11/	RLA File :03/94/040/00230/AM11/	Lic.No/Date:0310579071 16.06.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/231/2008-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Meropenem Injection USP 1 gm	1 mg Vial	1.	Meropenem Trihydrate USP	1197.90 mg
	Meropenem Injection USP 500 mg	500 mg Vial	1.	Meropenem Trihydrate USP	598.95 mg
	RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:38/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01386/AM11/	RLA File :09/24/040/00029/AM11/	Lic.No/Date:0910042383 17.06.2010	Defer Date:05.04.2011
	Decision :Committee decided to defer case for 05.04.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:67/41/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01415/AM11/	RLA File :09/24/040/00005/AM11/	Lic.No/Date:0910042381 17.06.2010	Defer Date:05.04.2011
	Decision : Committee decided to defer case for 05.04.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:79/41/82-ALC4/2010	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01427/AM11/	RLA File :24/24/040/00004/AM11/	Lic.No/Date:2410028786 22.06.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

39	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
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HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:03.05.2011
Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:51/41/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01399/AM11/	RLA File :09/24/040/00091/AM11/	Lic.No/Date:0910042508 25.06.2010	Defer Date:03.05.2011
Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.				

41	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:03.05.2011
Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.				

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Case No.:25/15/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00462/AM11/	RLA File :09/24/040/00118/AM11/	Lic.No/Date:0910042554 30.06.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Raltegravir Potassium	1 Kg.	1.	2-(2-AMINO PROPAN-2-YL)-N-(4-FLUOROBENZYL)-5-HYDROXY-1-METHYL-6-OXO-1,6-DIHYDRO PYRIMIDINE-4-CARBOXAMIDE	1.232 kg
		2.	POTASSIUM 5-METHYL-1,3,4-OXADIAZOLE-2-CARBOXYLATE	3.66 kg
		3.	Acetone	0.487 kg
		4.	Dimethyl Formamide	0.012 kg
		5.	Methanol	4.38 kg
		6.	Methylene Di Chloride	13.11 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:78/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00515/AM11/	RLA File :34/24/040/00070/AM11/	Lic.No/Date:3410027389 30.06.2010	Defer Date:22.03.2011

Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.

44	Case No.:49/41/82-ALC4/2010	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01397/AM11/	RLA File :09/24/040/00004/AM11/	Lic.No/Date:0910042621 06.07.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Bio-technology.			

45	Case No.:42/41/82-ALC4/2010	Party Name:GENEX PHARMA	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01390/AM11/	RLA File :03/94/040/00283/AM11/	Lic.No/Date:0310584078 19.07.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

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Case No.:11/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00596/AM11/	RLA File :03/94/040/00379/AM11/	Lic.No/Date:0310585032 26.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2006-Ch.II dated 07.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Chemical Antifoulant DA 2339/DA2313/DA2316/DA2339-M/DA2394/DA2304-C/DA-2309 (Containing 30% of Penta (2 Methylene-4-Nonyl Phenol) TEPA Adduct 13% of 2,6 Ditertiary Butyl-4-Benzolidene-2-5-Dione 13% of 4,4(1,1-Di ox 0-1,10-Decanedyl) Bis(2,2,6 Tetramethyl-1-Piperridine-N-Oxyl) 44% of Aromatic Solvent)	1 KG.	1.	2,6 Ditertiary Butyl Phenol	0.091 kg
		2.	Dimethyl Sebacate	0.013 kg
		3.	4 Hydroxy Tempo (4 Hydroxy 2,2,6,6 Tetramethyl, Piperridine-N-Oxyl)	0.021 kg
		4.	Dibutyl Tin Oxide	0.0005 kg
		5.	Aromatic Solvent (C10-C20)	0.44 kg
		6.	Nonyl Phenol	0.098 kg
		7.	Tetra Ethylene Penta Amine	0.042 kg
		7.	Para Formaldehyde	0.01 kg
RA concerned may take further necessary action as per above decision of NC.				

47	Case No.:68/41/82-ALC4/2010	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/01416/AM11/	RLA File :03/94/040/00377/AM11/	Lic.No/Date:0310585474 29.07.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/11 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Kanamycin Acid Sulphate Injection 1 gm/3 ml Vial	1 Vial	1.	Kanamycin Acid Sulphate Sterile BP 2000	1.466 gm.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:37/19/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00622/AM11/	RLA File :09/24/040/00147/AM11/	Lic.No/Date:0910042939 30.07.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg
		2.	Tetrahydrofuran	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:59/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01407/AM11/	RLA File :03/95/040/00267/AM11/	Lic.No/Date:0310586682 10.08.2010	Defer Date:03.05.2011
	Decision :Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

51	Case No.:1/22/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00654/AM11/	RLA File :05/24/040/00171/AM11/	Lic.No/Date:0510270699 17.08.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:93/41/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/01441/AM11/	RLA File :08/24/040/00160/AM11/	Lic.No/Date:0810091363 18.08.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export Product Amlodipine Besylate	Export Qty. 1 KG.	Sl.No.	Import items	Qty. allowed
		1.	Phthalic Anhydride	1.58 kg
		2.	Ethanol Amine	0.65 kg
		3.	Xylene	4.80 kg
		4.	Methylene Aceto Acetate	2.56 kg
		5.	Ammonia Solution	2.56 kg
		6.	Methanol	3.75 kg
		7.	Toluene	4.80 kg
		8.	Acetic Acid	9.00 kg
		9.	Sodium Hydride	0.99 kg
		10.	Tetrahydrofuran	0.50 kg
		11.	Ethyl-4-Chloro Aceto Acetate	1.52 kg
		12.	Iso Propyl Alcohol	7.30 kg
		13.	Ortho Chloro Benzyl Dehyde	0.92 kg
		14.	Morpholine	0.11 kg
		15.	Hexane	6.11 kg
		16.	Mono Methyl Amine (40%)	8.62 kg
		17.	Benzene Sulphonic Acid	0.58 kg
18.	Activated Charcoal	0.20 kg		
RA concerned may take further necessary action as per above decision of NC.				
53	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:03.05.2011
	Decision :Committee considered case as per agenda and decided to ask the firm to indicate whether the export product is being manufactured through Non-infringing process. Accordingly, the case was deferred for 03.05.2011.			
54	Case No.:2/25/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00816/AM11/	RLA File :08/24/040/00169/AM11/	Lic.No/Date:0810092030 09.09.2010	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of pharmaceuticals.			
55	Case No.:3/25/82-ALC4/2010	Party Name:APEX DRUGS &	Meet No/Date:49/82-ALC4/2010	Status:Case

		INTERMEDIATES LIMITED	08.03.2011	Deferred
	HQ File :01/82/050/00817/AM11/	RLA File :09/70/040/00082/AM11/	Lic.No/Date:0910043460 09.09.2010	Defer Date:05.04.2011
	Decision : Committee decided to defer case for 05.04.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:47/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00865/AM11/	RLA File :09/24/040/00120/AM11/	Lic.No/Date:0910043539 17.09.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:23/28/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00905/AM11/	RLA File :09/24/040/00233/AM11/	Lic.No/Date:0910043787 01.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:9/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00919/AM11/	RLA File :09/24/040/00255/AM11/	Lic.No/Date:0910043812 06.10.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

60	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:03.05.2011
	Decision :Committee decided to ask the firm to indicate whether the export product is pre-filled Injection. Accordingly, case was deferred for 03.05.2011.			

61	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:03.05.2011

Decision : Committee decided to ask the firm to indicate whether the export product is pre-filled Injection. Accordingly, case was deferred for 03.05.2011.

62	Case No.:80/41/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01428/AM11/	RLA File :24/24/040/00009/AM11/	Lic.No/Date:2410029974 27.10.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC, Petrochemicals Division.			

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Case No.:3/33/82-ALC4/2010	Party Name:MEHTA (API) PVT.LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/00997/AM11/	RLA File :03/95/040/00613/AM11/	Lic.No/Date:0310599632 01.11.2010		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Des Azithromycin/Desmethyl Azithromycin CAS Registry No.76801-85-9	1 Kg.	1.	Erythromycin Thiocynate	1.640 KGA
		2.	Hydroxyamine Hydrochloride	0.87 kg
		3.	Para Toluene Sulfonyl Chloride	0.407 kg
		4.	Methanol	3.00 kg
		5.	Methylene Chloride/Acetone	1.27 kg
		6.	5% Platinum on Charcoal	0.00105 kg
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:4/33/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/00998/AM11/	RLA File :03/94/040/00532/AM11/	Lic.No/Date:0310599921 02.11.2010	
	Decision :Committee considered case as per agenda and in line with SION A-26 and A-1146 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm.			
	RA concerned may take further necessary action as per above decision of NC.			

65	Case No.:5/33/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/00999/AM11/	RLA File :05/23/040/00201/AM11/	Lic.No/Date:0510276254 03.11.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC, Petrochemicals Division.			

66	Case No.:7/33/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case
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HQ File :01/82/050/01001/AM11/	RLA File :03/94/040/00708/AM11/	Lic.No/Date:0310600070 03.11.2010	Defer Date:22.03.2011
Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

67	Case No.:9/33/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01003/AM11/	RLA File :09/24/040/00321/AM11/	Lic.No/Date:0910044180 04.11.2010	Defer Date:03.05.2011
Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.				

68	Case No.:11/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01005/AM11/	RLA File :05/24/040/00274/AM11/	Lic.No/Date:0510276395 04.11.2010	Defer Date:03.05.2011
Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.				

69	Case No.:91/41/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01439/AM11/	RLA File :04/24/040/00206/AM11/	Lic.No/Date:0410118692 08.11.2010	Defer Date:03.05.2011
Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.				

70	Case No.:71/41/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved										
	HQ File :01/82/050/01419/AM11/	RLA File :31/24/040/00174/AM11/	Lic.No/Date:3110045645 26.11.2010											
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Fomepizole Injection 1 gm/ml 1.50 ml vial)</td><td>1 No.</td><td>1.</td><td>Fomepizole</td><td>1.65 gm/1.5 ml vial</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Fomepizole Injection 1 gm/ml 1.50 ml vial)	1 No.	1.	Fomepizole	1.65 gm/1.5 ml vial
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Fomepizole Injection 1 gm/ml 1.50 ml vial)	1 No.	1.	Fomepizole	1.65 gm/1.5 ml vial										
RA concerned may take further necessary action as per above decision of NC.														

71	Case No.:74/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/01422/AM11/	RLA File :17/24/040/00080/AM09/	Lic.No/Date:1710003593 30.11.2010	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-				

Ch.II dated 07.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product ASO-1315 (Tridecyl Alcohol 15 Mole Ethoxylate)	1 KG.	1.	Ethylene Oxide	0.767 kg
		2.	Tridecyl Alcohol (Iso Tridecanol)	0.232 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:75/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/01423/AM11/	RLA File :17/24/040/00150/AM08/	Lic.No/Date:1710003592 30.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010- Ch.II dated 07.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product LAP-2 (Phosphated Ester of lauryl Alcohol 2 Mole Ethoxylate)	1 KG.	1.	Lauryl Alcohol	0.585 kg
		2.	Ethylene Oxide	0.268 kg
		3.	Phosphorous Pentoxide	0.148 kg
RA concerned may take further necessary action as per above decision of NC.				

73	Case No.:83/41/82-ALC4/2010	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01431/AM11/	RLA File :34/24/040/00226/AM11/	Lic.No/Date:3410028741 06.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

74	Case No.:76/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01424/AM11/	RLA File :17/24/040/00085/AM09/	Lic.No/Date:1710003597 07.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

75	Case No.:82/41/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01430/AM11/	RLA File :03/95/040/00674/AM11/	Lic.No/Date:0310604838 07.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

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Case No.:87/41/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/01435/AM11/	RLA File :05/23/040/00245/AM11/	Lic.No/Date:0510278806 07.12.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 15.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pavest	1 Kg.	1.	7-Pheylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1.274 kg
		2.	Tri Phenyl Phosphine	0.70 kg
		3.	Methylene Chloride	2.45 kg
RA concerned may take further necessary action as per above decision of NC.				

77	Case No.:81/41/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01429/AM11/	RLA File :03/94/040/00723/AM11/	Lic.No/Date:0310605141 08.12.2010	Defer Date:03.05.2011
	Decision :Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:73/41/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01421/AM11/	RLA File :08/24/040/00270/AM11/	Lic.No/Date:0810094594 13.12.2010	Defer Date:05.04.2011
	Decision :Committee decided to defer case for 05.04.2011 for reply from the firm.			

79	Case No.:77/41/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01425/AM11/	RLA File :03/94/040/00836/AM11/	Lic.No/Date:0310605981 13.12.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

80	Case No.:85/41/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/01433/AM11/	RLA File :08/24/040/00266/AM11/	Lic.No/Date:0810094593 13.12.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 40/82 meeting held on 04.01.2011.			

81	Case No.:2/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01350/AM11/	RLA File :17/24/040/00164/AM08/	Lic.No/Date:1710003636 22.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:3/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01351/AM11/	RLA File :17/24/040/00034/AM10/	Lic.No/Date:1710003639 22.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

83	Case No.:4/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01352/AM11/	RLA File :17/24/040/00014/AM11/	Lic.No/Date:1710003640 22.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

84	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

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Case No.:6/41/82-ALC4/2010	Party Name:SARACA LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/01354/AM11/	RLA File :09/24/040/00406/AM11/	Lic.No/Date:0910044856 22.12.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 15.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin Hcl (Technical Powder)	1 Kg.	1.	1,1 Cyclohexane Di Acetic Acid Monoamide (CAM)	0.988 kg
		2.	Bromine	0.923 kg
RA concerned may take further necessary action as per above decision of NC.				

86	Case No.:18/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01366/AM11/	RLA File :17/24/040/00148/AM08/	Lic.No/Date:1710003645	Defer Date:03.05.2011

23.12.2010

Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.

87	Case No.:10/41/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01358/AM11/	RLA File :08/24/040/00286/AM11/	Lic.No/Date:0810094954 27.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

88	Case No.:12/41/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/01360/AM11/	RLA File :05/24/040/00323/AM11/	Lic.No/Date:0510280422 27.12.2010	Defer Date:
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:14/41/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01362/AM11/	RLA File :09/24/040/00405/AM11/	Lic.No/Date:0910044913 27.12.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

90	Case No.:15/41/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01363/AM11/	RLA File :09/24/040/00379/AM11/	Lic.No/Date:0910044914 27.12.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

91

Case No.:16/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/01364/AM11/	RLA File :03/95/040/00777/AM11/	Lic.No/Date:0310607934 27.12.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 KG.	1.	Activated Carbon	0.035 kg
		2.	Caustic Soda Flakes	0.358 kg
		3.	Cychohexane	3.334 kg
		4.	Ethyl Acetate	3.414 kg
		5.	Methyl Ethyl Ketone	0.685 kg
		6.	Imidazole	0.58 kg

		7.	Methanol	7.374 kg
		8.	Toluene	2.388 kg
		9.	Tri Ethyl Amine	0.972 kg
		10.	Methane Sulphonic Acid	0.060 kg
		11.	Tertiary Butyl Dimethyl Silyl Chlo-TBDMS	0.779 kg
		12.	2 2 Dimethyl Butynyl Chloride	1.215 kg
		13.	Lovastatin	1.39 kg
RA concerned may take further necessary action as per above decision of NC.				

92

Case No.:23/41/82-ALC4/2010	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/01371/AM11/	RLA File :04/24/040/00264/AM11/	Lic.No/Date:0410120177 28.12.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Pseudoephedrine Hcl	1 KG.	1.	1-Ephedrine Hydrochloride- Technical Grade	1.20 kg
		2.	Toluene	0.55 kg
RA concerned may take further necessary action as per above decision of NC.				

93

Case No.:25/41/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/01373/AM11/	RLA File :07/24/040/00385/AM11/	Lic.No/Date:0710076337 29.12.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 01.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms on pro-rata basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftazidime for Injection USP 500 mg Vial Size:20 ml	1Vial	1.	Ceftazimide USP (As Ceftazidime Pentahydrate) (As Blend of Sterile Ceftazidime Pentahydrate & Sterile Sodium Carbonate) USP	0.565 gram
RA concerned may take further necessary action as per above decision of NC.				

94	Case No.:27/41/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
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HQ File :01/82/050/01375/AM11/	RLA File :08/24/040/00287/AM11/	Lic.No/Date:0810095085 29.12.2010	
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Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin 250 mg Tablets	1 No.	1.	Levofloxacin Hemihydrate	261.35 mg
		2.	Hypermellose 6 CPS, 1910 USP	11.67 mg
		3.	Microcrystalline Cellulose NF (Avicel PH 102	49.67 mg
		4.	Crospovidine NF	21.67 mg
		5.	Magnesium Stearate NF	5.0 mg
		6.	60 CC White HDPE bottel	As per packing policy
		7.	CRC White Cap 33MM	
		8.	100 CC White HDPE Bottle	
		9.	CRC White Cap 38 MM	
		10.	150 CC White HDPE Bottle	
		11.	225 CC White HDPE Bottle	
		12.	CRC White Cap 45 MM	
Levofloxacin 500 mg Tablet	1 No.	1.	Levofloxacin Hemihydrate	522.709 mg
		2.	Hypermellose 6 CPS, 1910 USP	23.33 mg
		3.	Microcrystalline Cellulose NF (Avicel PH 102	99.33 mg
		4.	Crospovidine NF	43.33 mg
		5.	Magnesium Stearate NF	10.00 mg
		6.	60 CC White HDPE bottel	As per packing policy
		7.	CRC White Cap 33MM	
		8.	100 CC White HDPE Bottle	
		9.	CRC White Cap 38 MM	
		10.	150 CC White HDPE Bottle	
		11.	225 CC White HDPE Bottle	
		12.	CRC White Cap 45 MM	
Levofloxacin 750 mg Tablets	1 No.	1.	Levofloxacin Hemihydrate	784.06 mg
		2.	Hypermellose 6 CPS, 1910 USP	35.00 mg
		3.	Microcrystalline Cellulose NF (Avicel PH 102	149.00 mg
		4.	Crospovidine NF	65.00 mg
		5.	Magnesium Stearate NF	15.00 mg
		6.	60 CC White HDPE bottel	As per packing policy
		7.	CRC White Cap 33MM	
		8.	100 CC White HDPE Bottle	
		9.	CRC White Cap 38 MM	
		10.	150 CC White HDPE Bottle	
		11.	225 CC White HDPE Bottle	
		12.	CRC White Cap 45 MM	

RA concerned may take further necessary action as per above decision of NC.

95	Case No.:29/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/01377/AM11/	RLA File :05/23/040/00267/AM11/	Lic.No/Date:0510280721 30.12.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	Donepezil Tablets 5 mg	1 No.	1.	Donepezil Hcl 1H(US)
	Donepezil Tablets 10 mg	1 No.	1.	Donepezil Hcl 1H(US)
	RA concerned may take further necessary action as per above decision of NC.			

96	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

97	Case No.:97/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01445/AM11/	RLA File :17/24/040/00020/AM11/	Lic.No/Date:1710003665 30.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

98	Case No.:33/41/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01381/AM11/	RLA File :09/24/040/00447/AM11/	Lic.No/Date:0910044965 31.12.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

99	Case No.:34/41/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/01382/AM11/	RLA File :09/24/040/00439/AM11/	Lic.No/Date:0910044966 31.12.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Losartan Potassium	1 KG.	1.	2-Butyl-4-Chloro-5-Formyl Imidazole	0.62 kg
		2.	4-Bromomethyl-2-Cyano Biphenyl	1.117 kg
		3.	Sodium Borohydride	0.048 kg
		4.	Toluene	3.42 kg
		5.	Methanol	2.00 kg
		6.	N-Methyl Pyrrolidone	1.20 kg
RA concerned may take further necessary action as per above decision of NC.				

100	Case No.:98/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01446/AM11/	RLA File :17/24/040/00005/AM09/	Lic.No/Date:1710003673 31.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

101	Case No.:99/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01447/AM11/	RLA File :17/24/040/00093/AM09/	Lic.No/Date:1710003677 31.12.2010	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.			

102	Case No.:94/41/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved
	HQ File :01/82/050/01442/AM11/	RLA File :08/24/040/00272/AM11/	Lic.No/Date:0810095163 03.01.2011	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Levofloxacin Hemihydrate	1 kg	1.	(S)-9,10-Difluoro-2,3-dihydro-3-methyl-7-oxo-(3S)-7H-pyrido[1,2,3-de]-1,4-benzoxazine-6-carboxylic Acid (LVF40)
			2.	Dimethyl Sulfoxide
			3.	N-Methylpiperazine
RA concerned may take further necessary action as per above decision of NC.				

103	Case No.:95/41/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01443/AM11/	RLA File :09/24/040/00443/AM11/	Lic.No/Date:0910045024	Defer

				03.01.2011	Date:22.03.2011															
Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.																				
104	Case No.:3/45/82-ALC4/2010	Party Name:MEDREICH LIMITED		Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved															
	HQ File :01/82/050/01543/AM11/	RLA File :07/24/040/00433/AM11/		Lic.No/Date:0710076954 27.01.2011	Defer Date:															
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.																			
105	Case No.:7/45/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred															
	HQ File :01/82/050/01547/AM11/	RLA File :03/95/040/00836/AM11/		Lic.No/Date:0310612992 28.01.2011	Defer Date:03.05.2011															
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.																			
106	Case No.:8/45/82-ALC4/2010	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,		Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred															
	HQ File :01/82/050/01548/AM11/	RLA File :07/24/040/00386/AM11/		Lic.No/Date:0710076995 28.01.2011	Defer Date:03.05.2011															
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of C&PC.																			
107	Case No.:11/45/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.		Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved															
	HQ File :01/82/050/01551/AM11/	RLA File :31/24/040/00234/AM11/		Lic.No/Date:3110046695 31.01.2011																
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Ciprofloxacin Tablets 250 mg</td><td>1 No.</td><td>1.</td><td>Ciprofloxacin Hcl</td><td>277.50 mg</td></tr><tr><td>Ciprofloxacin Tablets 500 mg</td><td>1 No.</td><td>1.</td><td>Ciprofloxacin Hcl</td><td>555.0 mg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ciprofloxacin Tablets 250 mg	1 No.	1.	Ciprofloxacin Hcl	277.50 mg	Ciprofloxacin Tablets 500 mg	1 No.	1.	Ciprofloxacin Hcl	555.0 mg
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Ciprofloxacin Tablets 250 mg	1 No.	1.	Ciprofloxacin Hcl	277.50 mg																
Ciprofloxacin Tablets 500 mg	1 No.	1.	Ciprofloxacin Hcl	555.0 mg																
RA concerned may take further necessary action as per above decision of NC.																				
108	Case No.:12/45/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD		Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred															
	HQ File :01/82/050/01552/AM11/	RLA File :09/24/040/00482/AM11/		Lic.No/Date:0910045338 31.01.2011	Defer Date:03.05.2011															
	Decision :Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.																			

109	Case No.:14/45/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Deferred
	HQ File :01/82/050/01554/AM11/	RLA File :05/24/040/00349/AM11/	Lic.No/Date:0510282602 31.01.2011	Defer Date:03.05.2011
	Decision : Committee decided to defer case for 03.05.2011 for comments of Department of Pharmaceuticals.			

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Case No.:13/45/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:49/82-ALC4/2010 08.03.2011	Status:Case Approved	
HQ File :01/82/050/01553/AM11/	RLA File :09/24/040/00474/AM11/	Lic.No/Date:0910045353 01.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg
		2.	Tetrahydrofuran	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.Outside Agenda-1	M/S Cipla Ltd.
Norms Committee Meeting No.49/11	F.No.01/82/050/00949/AM11/DES-III
Meeting Date:08.03.2011	RA F.No.03/94/040/00463/AM11
Adv.Lic.No.0310588650 dated 19.08.2010	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item No.1 to read as "Artemisinin" without any other change in the decision taken in 40/82 meeting held on 04.01.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-2	M/S Cipla Ltd.
Norms Committee Meeting No.49/11	F.No.01/82/050/00936/AM09/DES-III
Meeting Date:08.03.2011	RA F.No.03/94/040/00073/AM09
Adv.Lic.No.0310468658 dated 16.04.2008	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the quantity of import item No.5 i.e. "HFA-227 Propellant (1,1,1,2,2,2,2-Heptafluoropropane Gas)" to read as "21.12 Gram" without any other change in the decision taken in 52/82 meeting dated 17.03.2009 and 38/82 meeting dated 21.12.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-3	M/S Cipla Ltd.
Norms Committee Meeting No.49/11	F.No.01/82/050/01109/AM11/DES-III F.No.01/82/050/00421/AM11/DES-III F.No.01/82/050/00967/AM11/DES-III F.No.01/82/050/01003/AM10/DES-III
Meeting Date:08.03.2011	RA F.No.03/94/040/00685/AM10 RA F.No.03/94/040/00186/AM11 RA F.No.03/94/040/00570/AM11 RA F.No.03/94/040/0020/AM10
Adv.Lic.No.0310550099 dated 09.12.2009 Adv.Lic.No.0310575233 dated 20.05.2010 Adv.Lic.No.0310594232 dated 28.09.2010 Adv.Lic.No.0310552364 dated 23.12.2009	
Committee considered case and in consultation with technical authority present in meeting, decided to make the following amendments against all the four advance licences:- 1. Amendment in the description of export product:- Export item No.1: Ipratropium Bromide 20 mcg inhaler (200MD) with 50 mcl Aerosol Valves. Export item No.2: Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler (200MD) with 50 mcl Aerosol valves Export item No.3: Budesonide 100 mcg inhaler (200MD) with 50 mcl Aerosol valves Export item No.4: Budesonide 200 mcg inhaler (200MD) with 50 mcl Aerosol valves 2. Amendment in the description of import item from "63 mcl Aerosol Valve" to "50 mcl Aerosol Valve. 3. Amendment in the quantity of "HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)" from 21.12 mg to 16.76 gram. RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-4	M/S Cipla Ltd.
Norms Committee Meeting No.49/11	F.No.01/82/050/011420/AM11/DES-III F.No.01/82/050/01428/AM11/DES-III F.No.01/82/050/01232/AM11/DES-III
Meeting Date:08.03.2011	RA F.No.03/94/040/00821/AM11 RA F.No.03/94/040/00655/AM11 RA F.No.03/94/040/00740/AM11
Adv.Lic.No.0310605290 dated 09.12.2010 Adv.Lic.No.0310597504 dated 18.10.2010 Adv.Lic.No.0310601558 dated 16.11.2010	
Committee considered case and in consultation with technical authority present in meeting, decided to add the uom of import item No.1,2 and 3 to read as 'gram/relevant pack" without any other change in the earlier decisions of NC.	

RA concerned may take further necessary action as per above decision of NC.

Case No. Outside Agenda-5	M/s Vetindla Pharmaceuticals Ltd., Hyderabad
N C Meeting No. 49/11	F.No.01/82/162/00588/AM11/DES-III
Meeting Date 08.03.2011	
Committee Considered case for clarification regarding applicability of DEPB for Veterinary Drugs. The representative of DCGI informed that the SIONs are applicable for Human Drugs and therefore, DEPB will not be applicable for export of Veterinary Drugs. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to clarify that DEPB shall not be applicable for export of Veterinary Drugs.	

Case No. Outside Agenda-6	M/s Mahima Sciences Pvt. Ltd.
N C Meeting No. 49/11	F.No.01/82/050/00799/AM11/DES-III
Meeting Date 08.03.2011	RA F.No.05/24/040/00193/AM11
Adv.Lic.No.0510271761 dated 30.08.2010	
Committee considered case. The representatives of the firm appeared before the Committee and explained the case. They informed the Committee that their unit has been converted from DTA to EOU and enhancement in the quantity of Betamethasone BP is required for regularization of the case Committee, after detailed deliberations and in light of earlier decision taken in 52/10 meeting held on 23.03.2010 and in consultation with technical authority present in meeting, decided to enhance the quantity of Betamethasone BP to read as "1.19 kg/kg of export product" for regularization purpose without any other change in the decision taken in 31/82 meeting held on 02.11.2010. No repeat licence may be issued on the basis of above decision of NC. RA concerned may take further necessary action as per above decision of NC.	